Government of India Ministry of Finance (Department of Revenue)

New Delhi, the 12th April, 1989

## NOTIFICATION INCOME TAX

No. 833 (F.No.398/5/89-IT(B): In pursuance of subclause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, the Central Government hereby authorises exeppetsDacto thentperednberhewtioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notifications mentioned below in column 4:

- The state of the	S.No	Name of the persons to be authorised to exercise powers of Tax Recovery Officers	Name of Tax Recovery Officers in place of whom the persons mentioned in column 2 are to be authori	Old Notifi- cation No. and date to be super- seded	The dates from which the persons mentioned in col.2 have assumed charge as T.R.Os
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1. Shri K.N.Saxena Shri Laxman Prasad 7715 dt. 3.8.88 (F.No.398/28/87-II(B)

2. Shri J.L.Verma Shri R.K.Agarwal 7871 dt. 19.488 15.12.88 (F.No.398/28/87-II(B)

3. Shri P.N.Tandon Shri S.N.Tripathi 7871 dt. 19.4.88 31.10.88 (F.No.398/28/87-IT(B)

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the dates indicated in column 5.

Under Secretary to the Government of India

To

The Manager, Covernment of India Press. Mayapuri, New Delhi.

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  The Commissioner of Income-tax, Kanpus
  The Joint Secretary and Legal Adviser Department of Tegal Affairs, Ministry of Law and Justice, New Delhi IAC, Inspection Division, Central Board of Direct Taxes,
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